

16/17

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 89/2017 In T.P. No. 34/NCLT/AHM/2017 (New) with
Gujarat High Court C.P. No. 535/2016 With C.A. No. 466/2016 (Old)**

Coram:

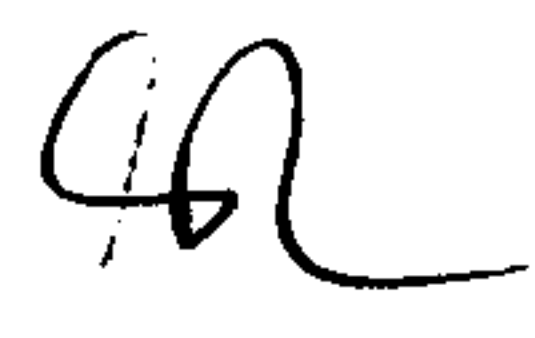
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2017**

Name of the Company: Gandhi Realty (India) Pvt. Ltd.

Section of the Companies Act: Section 391-394 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Navin Pahwa, Adv	with & Bhavik Karakloda	Petitioner	
2.	M B Thakkar and Pahwa, Adv			

ORDER

Learned Advocate Mr. Navin Pahwa present for Petitioner.

Heard learned Counsel for Petitioner.

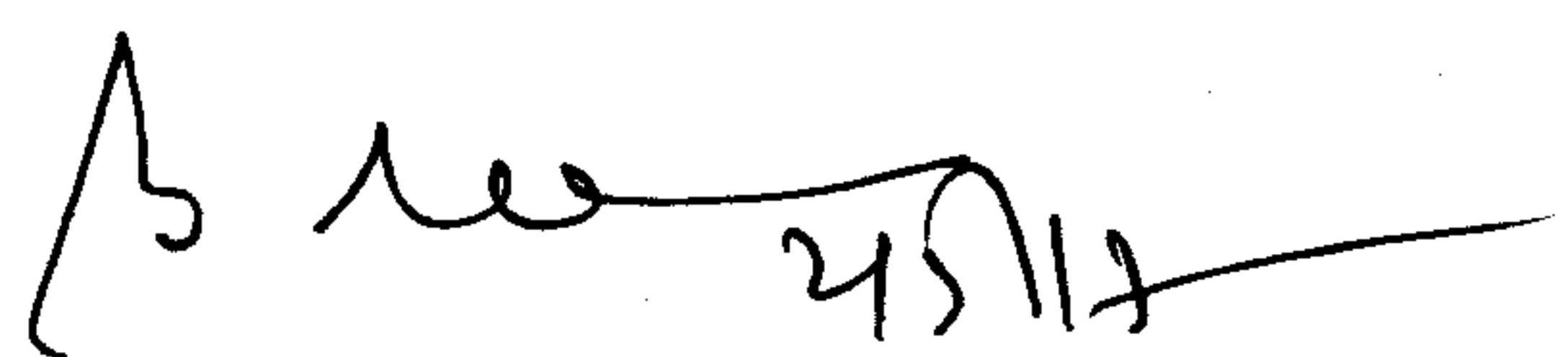
This application is filed seeking permission to withdraw TP 34/2017 (CP 535/2016 of Gujarat High Court).

The resolution of the Board of Directors has been enclosed.

IA 89/2017 is allowed.

Permission granted to withdraw TP 34/2017.

Accordingly, TP 34/2017 is dismissed as withdrawn.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 2nd day of May, 2017.